

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Miscellaneous Appellate Jurisdiction]

**A.C. (S.B.) No. 23 of 2008**

The Regional Director, L.R. Saini D.A.V. Public School, Ranchi & Anr.  
..... Appellant(s)

Versus

Vikas Toppo .. ... Respondent(s)

With

**A.C. (S.B.) No. 24 of 2008**

The Regional Director, L.R. Saini D.A.V. Public School, Ranchi & Anr.  
..... Appellant(s)

Versus

Suresh Bahadur .. ... Respondent(s)

**CORAM : HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Appellant(s) : Mr. Vijay Kant Dubey, Advocate.  
For the Respondent(s) : Dr. S. K. Chaturvedi, Advocate  
.....

**19 / 11.09.2020.** Learned counsel for the appellant has submitted that in view of the order dated 03.07.2020 passed by this Court, the case is squarely covered by the judgment passed by Co-ordinate Bench of this Court passed in A.C. (S.B.) Nos.15, 16, 17 and 19 of 2008.

Learned counsel for the appellant has further submitted that similar matter with regard to A.C. (S.B.) No.25 of 2008 is also pending before this Court as the similar question is involved in the said Appeal, as such, all may be heard together.

These cases were adjourned on the ground that whether the said order passed by Co-ordinate Bench has attained finality or any appeal has been preferred against the same or not.

Upon which, learned counsel for the appellant has submitted that as per instruction, the said order perhaps has attained finality as the Management has not received any correspondence subsequent to that and as per 'website', no further order has been found.

Learned counsel for the respondent has submitted that he could not seek instruction on this issue.

List these cases on 25.09.2020 along with A.C.(S.B.) No.25 of 2008 under the heading for 'Hearing'.

**(Kailash Prasad Deo, J.)**

Sandeep/R.S.